

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/76/(IB)/2017
NAME OF THE PETITIONER(S) : SHAH & SHAH STEELS
NAME OF THE RESPONDENT(S) : VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. *Ralph V. Marohar*

Counsel for Petitioner

Ralph V. Marohar

ORDER

Counsel for both the parties present. Papers pertaining to the Petition have been supplied to the other side. Counsel for the respondent prays time to seek instructions in relation to the payment of the debt. At his request, time is enlarged. Counsel for the petitioner is also directed to file an affidavit as per Section 9(3) (b) of IB Code, 2016. Put up on **09.06.2017 at 02.30 P.M.**

Ch. Md. Sharief Tariq
**(Ch. Md. Sharief Tariq)
Member (Judicial)**

K. Anantha Padmanabha Swamy
**(K. Anantha Padmanabha Swamy)
Member (Judicial)**